

ensuing cotton season 1987-88 in advance of the sowing season with a view to enabling the farmers to take rational decision on their cropping plans. There is an average increase of Rs. ten per quintal over the corresponding price being paid during the current cotton year.

Under the Cotton Monopoly Procurement Scheme being in operation in the State of Maharashtra, the farmers are paid guaranteed prices which are the same as Minimum Support Prices fixed by the Government of India for different varieties of cotton. There is no proposal to review the Cotton Monopoly Procurement Scheme.

**Cooperative spinning mill in Balasore
(Orissa)**

5633. SHRIMATI JAYANTI PATNAIK : Will the Minister of TEXTILES be pleased to state :

(a) whether a letter of intent has been issued for establishment of a cooperative spinning mill in 'No-industry' district of Balasore in Orissa; and

(b) if so, the reasons for delay in implementation of the project ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) The Orissa Government have stated that the loan application of the mill company has been turned down by the Industrial Development Bank of India on the ground that excess spinning capacity has already been created in the country.

Free port status to Port Blair

5634. SHRI G. M. BANATWALLA : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal to declare Port Blair as a free port; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI) : (a) and (b). Some suggestions have been received for a free port to be developed in the Andaman and Nicobar Islands. No decision has been taken in the matter.

12.00 hrs.

RE. QUESTION OF PRIVILEGE ETC.

[English]

(Interruptions)

SHRI S. JAIPAL REDDY (Mabhubnagar) : Sir, I have given notice of a privilege motion...

SHRI BASUDEB ACHARIA (Bankura) : I have given notice under Rule 184... (Interruptions)

MR. SPEAKER : I will consider.

SHRI BASUDEB ACHARIA : We want a Parliamentary Committee to inquire into the whole affair.

(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : Sir...

(Interruptions)

MR. SPEAKER : Let him make his statement.

(Interruptions)

MR. SPEAKER : Why are you so incorrigible all the time ? One minute. I have allowed the Minister to make his statement.

SHRI BASUDEB ACHARIA : We want your ruling...

MR. SPEAKER : My ruling is simple and straight...

SHRI S. JAIPAL REDDY (Mahabnagar) : What is your ruling on my privilege motion ?

MR. SPEAKER : My ruling on your motion is, it is under my consideration; by this evening I will let you have something.

SHRI BASUDEB ACHARIA : What about my notice ?

MR. SPEAKER : I will consider it.

PROF. MADHU DANDAVATE (Rajapur) : There is a substantive motion demanding setting up of a House Committee to inquire into the matter.

MR. SPEAKER : I will consider the motion. If it is admissible, I will see.

(Interruptions)

SHRI S. JAIPAL REDDY : We want appointment of a House Committee...

(Interruptions)

[Translation]

MR. SPEAKER : If your doing so serves any purpose, you can do that.

I have already told you that whatever is lawfully admissible under the rule will definitely be admitted. You will get a reply to your query and also in regard to the admissibility of your motion.

[English]

PROF. MADHU DANDAVATE : We are raising it every day because of our past experience.

(Interruptions)**

MR. SPEAKER : Nothing goes on record. All these gentlemen are speaking without my permission.

(Interruptions)**

**Not recorded.

PROF. MADHU DANDAVATE : We are raising it every day to pressurise the Government to bring out the facts.

[Translation]

MR. SPEAKER : You need not pressurize the Government. What can be done, will be done.

[English]

I will admit what is admissible.

(Interruptions)**

MR. SPEAKER : I have not allowed them.

(Interruptions)**

[Translation]

MR. SPEAKER : What are you doing ? You even don't know whether you are using Parliamentary language or not.

[English]

You are using unparliamentary language. Even that is not decent.

SHRI INDRAJIT GUPTA (Basirhat) : Under the rules you can use your authority to ask them to make a complete statement...
(Interruptions)

MR. SPEAKER : Let us see what he makes.

(Interruptions)

[Translation]

MR. SPEAKER : I have told you that I have received your Privilege motion and a notice under Direction 115. I will reply to all these points. But there is no use in doing like this here.

[English]

PROF. MADHU DANDAVATE : We only want to know on what subject he is making the statement. Always it is listed

**Not Recorded.

and it is mentioned that the Minister will make a statement on such and such subject...*(Interruptions)*

(Translation)

MR. SPEAKER : You stand up and sit me sometimes. Do I not allow you ? If he is doing, what does it matter.

(English)

That is all right. Let us see. If it is out of the rules, I will disallow that.

SHRI BRAHMA DUTT : Mr. Speaker, Sir, Government will make a statement on the issues connected with Fairfax before the House rises today.

MR. SPEAKER : He is going to make a full statement on the floor of the House today.

(Interruptions)

SHRI BASUDEB ACHARIA : At what time ?

(Interruptions)

(Translation)

MR. SPEAKER : You were saying to me. He also said it.

(English)

He could have given me a notice. I will put it there also. Isn't it ? No problem in that.

SHRI BASUDEB ACHARIA : At what time is he making the statement ?

MR. SPEAKER : He will make the statement today.

(Interruptions)

(Translation)

MR. SPEAKER : All this can be done patiently. I am at a loss to understand this.

(Interruptions)

(English)

SHRI INDRAJIT GUPTA : How can he introduce items of business without your approval ?

MR. SPEAKER : That is not an item. He can give it to me.

(Interruptions)

(Translation)

MR. SPEAKER : On the one hand, you want a statement.

(Interruptions)

MR. SPEAKER : How are you doing it ? Kindly take your seat for a minute. Why don't you sit ? Kindly take your seat. I would like to say one thing. You wanted a statement. Now when he wants to make a statement, you are not allowing him. If you want, I would take it up tomorrow and get it included in the Bulletin again and get a statement made. I shall do as you say. You listen to me for a minute.

(Interruptions)

MR. SPEAKER : I want to say one thing. What is the use of doing this.

(Interruptions)

(English)

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H. K. L. BHAGAT) : The Government will
make a statement at 5 O' clock today.

(Interruptions)

PROF. MADHU DANDAVATE : He
says the Government is going to make a
statement. But what is this gesture ?

(Interruptions)

(Translation)

MR. SPEAKER : Kindly resume your
seat.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY : I am on a point of order, Sir.

(Interruptions)

[Translation]

MR. SPEAKER : I shall get it done as you want. Kindly take your seat. Listen to me. I would like to make an appeal in the House. I shall listen to your point of order. But I am afraid that your point of order might not create disorder. Kindly say it in a soft tone, I shall have no objection. I am always prepared to hear all your points. But the way they are interrupting is meaningless. It does not look nice. Now, I speak what is your point of order. Let me handle it.

(Interruptions)

SHRI VILAS MUTTEMWAR (Chimur) : It has become a daily affair... (Interruptions)

MR. SPEAKER : Now that gentleman has stood up.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY : I am on a point of order. You have given me permission, Sir. I would like to know...

(Interruptions)

SHRI A. CHARLES (Trivandrum) : We want to hear the Minister's statement first.

(Interruptions)

[Translation]

MR. SPEAKER : Kindly take your seat. Why are you teasing me.

[English]

- He is not allowed.

SHRI S. JAIPAL REDDY : I would like to know from you Sir, under what

rule the Minister of State for Finance made a statement here stating that he would make a statement in the course of the day.

MR. SPEAKER : You asked for it.

PROF. MADHU DANDAVATE : He has given a notice of privilege on the same subject. How can the Minister make a statement ?

(Interruptions)

SHRI S. JAIPAL REDDY : How can Mr. Brahma Dutt make a statement when my privilege motion is pending ?

(Interruptions)

[Translation]

MR. SPEAKER : What was the necessity to speak like that. You used to behave like a gentleman. Somnathji, what has happened to you.

(Interruptions)

12.10 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under the Tea Act, 1953 and the Exports (Control) Act, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI) : On behalf of Shri P. Shiv Shanker, I beg to lay on the Table—

- (1) A copy of the Tea (Amendment) Rules, 1953 (Hindi and English versions) published in Notification No. G.S.R. 1081 in Gazette of India dated the 20th December, 1953 under sub-section (3) of section 49 of the Tea Act, 1953.

[Placed in Library. See No. LT-4126/57]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947 :